

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI**

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 85931 of 2018

(Arising out of Order-in-Original No. 03/RKM/COMMR/BELAPUR/2017-18 dated 29.11.2017 passed by the Commissioner of Central Excise, Belapur)

M/s GAJANAN ENTERPRISES

.... Appellant

Versus

Commissioner of Central Excise, Belapur Respondent

Appearance:

None for the Appellant

Shri Sanjay Hasija, Supdt., Auth. Representative for the Respondent

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE MR. C.J. MATHEW, MEMBER (TECHNICAL)

FINAL ORDER NO. A/86072 / 2020

Date of Hearing: 22.12.2020

Date of Decision: 22.12.2020

Per: Dr. D.M. Misra

This appeal is listed pursuant to the application by the Revenue. In the above appeal, the appellant had approached the Government under SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019. After necessary scrutiny, they were issued discharge certificate under SVLDRS-4 Form, which is placed on file. Consequently, the appeal is disposed off.

(Dictated and pronounced in open court)

**(C.J. Mathew)
Member (Technical)**

**(Dr. D.M. Misra)
Member (Judicial)**